

them. The Ministry of Environment, FOREST and Climate Change is supplementing the efforts of the State Governments in pollution abatement in identified stretches of various rivers through the centrally sponsored National River Conservation Plan (NRCP) for implementation of projects on cost sharing basis between the Central and State Governments. Proposals for pollution abatement of river Bharalu at Guwahati and river Kolong at Nagao, which are tributaries of river Brahmaputra, had been received in the Ministry of Environment, FOREST and Climate Change for financial assistance under NRCP. As there were a number of deficiencies in these proposals, they have been returned back to the State Government. However, no proposals for abatement of pollution of river Brahmaputra, Deepar Bill & Burhidihing have been received in the Ministry of Environment, FOREST and Climate Change for consideration under NRCP.

Inter-state water disputes pending in courts

2559. DR. T. N. SEEMA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that a large number of Inter-State Water Disputes have been pending in various courts for the final decision;

(b) if so, the details thereof and the steps taken by Government to ensure that the disputes are resolved in a time bound manner;

(c) whether Government agrees that the amendments made in the year 2002 in the Inter-State River Water Dispute Act, 1956, whereby adjudication of water disputes by the Tribunals was made time bound, have failed to attain the objectives; and

(d) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) and (b) Under Article 262 of the Constitution of India, Parliament has enacted Inter-State River Water Disputes Act, 1956 for adjudication of disputes relating to waters of inter-State rivers and river valley thereof. When any request under the said Act is received from any State Government in respect of any water dispute on the inter-State rivers and the Central Government is of the opinion that the water dispute cannot be settled by negotiations, the Central Government constitutes a Water Disputes Tribunal for the adjudication of the water dispute. On the complaint made by the State Governments, the Central Government has, so far, set up 08 Tribunals to settle water disputes among the States under the Inter-State River Water Disputes (ISRWD) Act, 1956. The inter-State river water sharing disputes relating to Godavari, Krishna (of May 1976), and Narmada have been settled with the publication of decisions of respective

Tribunals. The present status and details of various Inter-State water disputes over the sharing of river water in the Tribunal/Courts is given in Statement (*See* below). Further, the project specific inter-state issues relating to these basins continue to engage the attention of Central Government/Supreme Court and are dealt with on a case to case basis by appropriate authorities.

(c) and (d) Inter-State River Water Disputes Act, 1956 has already been amended in the year 2002 in consultation with the State Governments, whereby adjudication of water disputes by the Tribunals was made time-bound. The proposal to further amend ISRWD Act, 1956 is at a conceptual stage.

*Statement***A. Status of Inter-State water disputes over the sharing of river water in the Tribunal/Courts**

Sl.No.	Name of Tribunal	States concerned	Date of constitution	Present Status
1	2	3	4	5
1.	Godavari Water Disputes Tribunal	Maharashtra, Andhra Pradesh, Karnataka, Madhya Pradesh and Odisha	April, 1969	Award given on July, 1980
2.	Krishna Water Disputes Tribunal-I	Maharashtra, Andhra Pradesh, Karnataka,	April, 1969	Award given on May, 1976
3.	Narmada Water Disputes Tribunal	Rajasthan, Madhya Pradesh, Gujarat and Maharashtra	October, 1969	Award given on December, 1979
4.	Ravi and Beas Water Tribunal	Punjab, Haryana and Rajasthan	April, 1986	Report and decision under section 5 (2) given in April, 1987. A Presidential Reference in the matter is before Supreme Court and as such the matter is sub-judice.
5.	Cauvery Water Disputes Tribunal	Kerala, Karnataka, Tamil Nadu and Puduchery	June, 1990	Report and decision given on 5.2.2007 which was published <i>vide</i> Notification dated 19.2.2013. Special Leave Petition (SLP) filed by party States in Hon'ble Supreme Court, as such the matter is sub-judice.

1	2	3	4	5
6.	Krishna Water Disputes Tribunal-II	Karnataka, Telengana, Andhra Pradesh and Maharashtra	April, 2004	<p>Report and decision given on 30.12. 2010. Further report given by the Tribunal on 29.11.2013. However, as per Supreme Court Order dated 16.9.2011, till further order, decision taken by the Tribunal</p> <p>on references filed by States and Central Government shall not be published in the official Gazette. As such, matter is sub-judice. Term of the Tribunal has been extended for a further period of two year w.e.f. 1st August, 2014 to address the terms of reference as contained in section 89 of Andhra Pradesh Reorganisation Act, 2014. The matter is under adjudication in the Tribunal. The Government of Telengana has filed a SLP 33623-26 of 2014 and Writ Petition (C) No. 545 of 2015 in the Hon'ble Supreme Court in the matter. The matter is sub-judice.</p>
7.	Vansadhara Water Disputes Tribunal	Andhra Pradesh and Odisha	February, 2010 In compliance to Supreme Court order dated 13.12.2013, the date of constitution is to reckon <i>w.e.f.</i> 17.09.2012 <i>vide</i> notification dated 14.03.2014	<p>Report and decision not given by the Tribunal. State of Odisha has filed an SLP in Supreme Court against the appointment of one of the Members of the Tribunal. The SLP in the matter filed by the State of Odisha in the Supreme Court is pending. The matter is sub-judice. Besides, Hon'ble Vansadhara Water Disputes Tribunal in its Order dated 17.12.2013 has directed to constitute a 3-member Pro tem Supervisory Flow Management and Regulation Committee on River Vansadhara</p>

to implement its Order. State Govt. of Odisha has filed Special Leave to Appeal (Civil) No.3392 of 2014 with regard to the Vansadhara Water Disputes Tribunal Judgement dated 17.12.2013. The matter is sub-judice.

Report and Decision not given by the Tribunal.

- | | | | |
|----|----------------------------------|--------------------------------|---|
| 8. | Mahadayi Water Disputes Tribunal | Goa, Karnataka and Maharashtra | November, 2010 <i>Vide</i> notification dated 13.11.2014, the date of constitution of Tribunal is to reckon w.e.f. 21.08.2013 |
|----|----------------------------------|--------------------------------|---|
-

B. Status of other Inter-State water disputes over the sharing of river water

1. Further, the Central Government has constituted a 3-member Supervisory Committee on;
 - (i) Mullaperiyar Dam for implementing the order dated 7.5.2014 of the Hon'ble Supreme Court.
 - (ii) Babhali Barrage on 24.10.2013 for implementation of the Order dated 28.2.2013 of Hon'ble Supreme Court.
2. Action of negotiated settlement with the party States has also been initiated by the Central Government as per the provisions of the ISRWD Act, 1956 on the request of Government of Bihar, on river Sone.

Linking of Betwa and Ken rivers

2560. SHRI AMBETH RAJAN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that Government is still unable to complete the linking of Betwa (Uttar Pradesh) and Ken (Madhya Pradesh) rivers;
- (b) if so, the reasons therefor;
- (c) whether Government has formulated any revised policy to complete the linking of these rivers in a time bound manner;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) to (e) No, Sir. Detailed Project Report (DPR) of Ken-Betwa Link Project (Phase I & II) has been completed and the various clearances including environment, forest and wildlife for Ken-Betwa link Phase-I Project are at an advanced stage of processing. The proposal for wildlife clearance duly recommended by State Wildlife Board and Government of Madhya Pradesh has been submitted by Principal Chief Conservator of Forest, Wildlife, Government of Madhya Pradesh to Ministry of Environment and Forest and Climate Change on 15.12.2015 for consideration of National Board of Wildlife.

In order to speed up the implementation of Inter-Linking of River Programme and to arrive at a consensus on the link proposals between the States, a Special Committee on Interlinking of Rivers, has been constituted by the Ministry of